

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 450 of 2020**

**IN THE MATTER OF:**

**Government of India,  
Through office of the Deputy Commissioner  
GST & Central Excise, Balasore Division**

**...Appellant**

**Versus**

**Bhuvan Madan, Resolution Professional of  
Ferro Alloys Corporation Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Prasenjeet Mohapatra, Standing Counsel,  
GST & Central Excise**

**For 1<sup>st</sup> Respondent: Mr. Abhinav Vasisht, Senior Advocate with  
Ms. Misha and Ms. Charu Bansal, Advocates**

**For 2<sup>nd</sup> Respondent : Mr. Karan Kanwal, Advocate**

**O R D E R**

**19.03.2020** Issue Notice on the Respondents. Ms. Misha, Advocate accepts notice on behalf of 1<sup>st</sup> Respondent and Mr. Karan Kanwal, Advocate accepts notice on behalf of 2<sup>nd</sup> Respondent. No further notice need to be issued on them. They may file reply-affidavit within 10 days. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee be filed by 20<sup>th</sup> March, 2020. If the Appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

List the matter 'for Admission (After Notice)' on **20<sup>th</sup> April, 2020**.

[ Justice Bansilal Bhat ]  
Acting Chairperson

[ Shreesha Merla ]  
Member (Technical)

/ns/rr/